

बलविन्दर सिंह
BALWINDER SINGH
मेट्रोपॉलिटन मजिस्ट्रेट
Metropolitan Magistrate
K-26
कार्कडोमा कोर्ट, दिल्ली
Karkadoma Court, Delhi

FIR No. 314/2020
PS Mayur Vihar
U/s 33 Delhi Excise Act
State vs. Devender Kumar

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Sh. Varun Aggarwal, Ld. Counsel for applicant/accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Devender Kumar on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the fact that the case property has already been recovered, accused is stated to be in custody since 17.06.2020 and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



501-
(Balwinder Singh)
Metropolitan Magistrate
Karkadoma Court, Delhi
MM (East) KKD/Delhi/06.07.2020

बलविन्दर सिंह
BALWINDER SINGH
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं०-26
कानून सभा कोर्ट, दिल्ली
Karkardooma Court

FIR No. 336/2020
PS Mayur Vihar

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

An application for release of vehicle bearing registration no. DL-8CNA-5875 on superdari has been moved by the applicant Sh. Birju.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-8CNA-5875** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



sd-
(Balwinder Singh)
MM (East) KKD/Delhi/06.07.2020
Metropolitan Magistrate
KKD Courts, Delhi

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

An application for release of vehicle bearing registration no. DL-8CNA-5875 on superdari has been moved by the applicant Sh. Birju.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-8CNA-5875** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given ~~dasti~~ to the applicant and IO as well.



ॐ -
(Balwinder Singh)
MM (East)/KKD/Delhi/06.07.2020
Metropolitan Magistrate
KKD Courts, Delhi

बलविन्दर सिंह
BALWINDER SINGH
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं०-26
कान्हाड़दूमा कोर्ट, दिल्ली
Kankardooma Court, De

FIR No. 47/2020
PS Gandhi Nagarr

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant through VC.

An application for release of vehicle bearing registration no. DL-1LV-7925 on superdari has been moved by the applicant Sh. Mohd. Asif.

Reply is filed by the IO. As per reply, IO has submitted that vehicle was not insured at the time when accident took place and the applicant is not registered owner of the vehicle. It is further submitted that during the course of investigation, it was found that the above said vehicle was registered in the name of SR Voda India Pvt Ltd.

Considering the fact that the applicant is not registered owner of the aforesaid vehicle and he has also not filed any authority letter issued by registered owner in his name, the present applicant in hands stands dismissed.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



sd -
(Balwinder Singh)
MM (East)/KKD/Delhi/06.07.2020
Metropolitan Magistrate
KKD Courts, Delhi

बलविन्दर सिंह
BALWINDER SINGH
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
गेट नं०-26
मरकडडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

e-FIR No. 001124/2019
PS Mayur Vihar

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

This is an application for releasing of Mobile Phone Samsung Galaxy J-6 on superdari in favour of applicant Sh. Mohd. Hashim.

Reply to application is filed by the IO. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the **Mobile Phone Samsung Galaxy J-6** can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of Mobile Phone Samsung Galaxy J-6 i.e. the case property; valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



sd -
Metropolitan Magistrate
(Balwinder Singh)
KKD Court, Delhi
MM (East)/KKD/Delhi/06.07.2020

बलविन्दर सिंह
BALWINDER SINGH
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कै. नं०-26
ककड़ूना कोर्ट, दिल्ली
Karkardooma Court, Delhi

e-FIR No. 000453/2020
PS Mayur Vihar

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant.

This is an application for releasing of Mobile Phone Samsung J4+ and Driving License on superdari in favour of applicant Sh. Sonu Sharma.

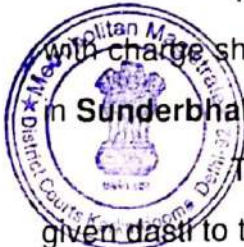
Reply to application is filed by the IO. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the **Mobile Phone Samsung J4+ and Driving License** can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of the case property; valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.



- sd -

(Balwinder Singh)

MM (East)/KKD/Delhi/06.07.2020

KKD Courts, Delhi

06.07.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.
Ld. Counsel for applicant.

This is an application for releasing of Mobile Phone OPPO A5S on superdari in favour of applicant Sh. Farhan.

Reply to application is filed by the IO. As per reply, IO has no objection if the mobile phone is released to rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the **Mobile Phone OPPO A5S** can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of **Mobile Phone OPPO A5S** i.e. the case property; valuation report and a security bond.

The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.


Metropolitan Magistrate
KKD Courts, Delhi

(Balwinder Singh)

MM (East)/KKD/Delhi/06.07.2020

